

To.

The Secretary
To the Committee for Designation of Senior Advocates
High Court of Tripura, Agartala.

Subject: Application for designation of Senior Advocates.

Sir,

I, hereby apply for my designation as a Senior Advocate of the High Court of Tripura and the particulars of my candidature are as follows:

1. Name..... son of..... resident of..... Aged.....
2. Qualification
3. Date and place
of enrolment and
standing at Bar
(Certificate to be enclosed)
4. Place of practice
5. Member of which Bar Association
6. Date of enrolment with
the Bar Council of Tripura
(Certificate to be enclosed)
7. Details of Income assessed
under the income Tax Act
For the preceding three years
(Income Tax returns of 3 previous
Assessment years to be enclosed)
8. Number of cases conducted by
the applicant which have been
reported in Law Journals and
number of unreported cases with
reference to the particulars of
those cases
9. Categories of cases handled by the
applicant till date with details
10. (i)Number of cases filed and
conducted by the applicant
in the High Court , if practicing
in the High Court with
reference to the particulars of
those cases &
- (ii)Number of cases filed by
The applicant in the District
Court if practicing in the

District Court with reference to
the particulars of those cases

11. Fields of speciality in branches of laws

12. Have you had to your credit any
publication in any Journal on
matters relating to law? If so,
give details

13. Participation in the ProBono
work particularly in the areas
of Legal Aid and legal Services
with reference to the details of
the cases handled by the applicant
in this area

14. Have you attended or participated
in any seminar /conference relating
to law? Give details

15. Any case of criminal nature
pending or decided against the
applicant, if yes, details
thereof.

16. Have you ever applied to
this Court / Supreme Court for
being designated as Senior Advocate.
If so, the result thereof

17. Any other information.

CONSENT

I,.....,Advocate , do hereby consent to be designated as a Senior
Advocate in terms of Section 16(2) of the Advocates Act,1961 and agree and undertake
to abide by all laws, rules, regulations, norms and guidelines as are in force for the time
being, or which may be prescribed hereafter for this purpose.

I.....certify that the information furnished hereinabove is true and nothing
has been concealed therefrom.

PLACE

DATE

SIGNATURE

Note: Separate sheet can be used for providing answers to the questions if the space in
this proforma is considered insufficient.